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O.A. No.402/2011

ORDER DATED 19<sup>th</sup> OF MARCH, 2012

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.

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HON'BLE MR. A.K. PATNAIK, MEMBER JUDL.

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Sri S.K. Ojha, Ld. Standing Counsel for the Respondents/Rlys. by filing a memo dt.19.03.12 brought to our notice that the applicant has already expired having succumbed to the injury on 18.02.2012 while he was discharging his duty. None for the applicant.

2. For the reasons aforesaid, by the application of Rule 18(2) of CAT (Procedure) Rules, 1987 the O.A. shall abate. *Accordingly it is disposed of.*

3. Inform the Ld. Counsel for the parties.

  
MEMBER JUDL.

  
MEMBER ADMN.

K.B.